1985-86, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Company

[Placed in Library, See No. LT-3644] 86 for (i) and (ii)].

SHRI NIRMAL CHATTERJEE: Has he also requested him, Sir?

MR. CHAIRMAN: Yes, we have got all letters.

MESSAGE FROM THE LOK SABHA

The Child Labour (Prohibition and Regulation) Bill, 1986

SECRETARY-GENERAL: Sir, I beg to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 9th December, 1986, agreed without any amendment to the Child Labour (Prohibition and Regulation) Bill, 1986, which was passed by Rajya Sabha at its sitting held on the 5th November, 1986."

REFERENCE TO THE CHURHAT LOTTERY SCANDAL

MR. CHAIRMAN: Now special mentions. Pt. Ravi Shankar.

SHRI ATAL BIHARI VAJPAYEE (Madhya Pradesh): Sir, during the last session...

MR. CHAIRMAN: You can mention. Pt. Ravi Shankar, please sit down.

SHRI ATAL BIHARI VAJPAYEE During the last session you had directed the Home Minister to collect all the information about the Churhat Lottery secandal and to make a statement in the

House. The statement was not made in the last session, and this session also no such statement has been made. Am I to understand that the Home Minister is defying your directive?

MR. CHAIRMAN: I have again reminded the Home Minister and I expect some reply to come from him.

SHRI ATAL BIHARI VAJPAYEE: Before the session adjourns today?

MR. CHAIRMAN: It will be done in the next session. You are going to desire it in the next session.

श्री **शरद यादव** (उत्तर प्रदेश) : ऐसा है ि...

MR. CHAIRMAN: No, you have not taken my permission. Shri Atal Bihari Vajpayee took my permission.

SHRI SHARAD YADAV: (Interruptions)**

MR. CHAIRMAN: Nothing will go on record. I am not allowing anybody. You cannot raise anything. Will you please sit down?

SHRI NIRMAL CHATTERJEE (West Bengal): If nothing goes on record, your thing will not go on record.

MR. CHAIRMAN: No, my observation will not go on record because it will have no relevance. Nothing goes on record means both mine and the members.

Now we will take up special mentions. Pandit Ravi Shankar will make his maiden statement.

REFERENCE TO THE NEED TO PROFOTE MUSIC IN SCHOOLS

PT. RAVI SHANKAR (Nominated): I am thankful to you for giving me the opportunity to make my maiden speech today.

I take this opportunity to draw the attention of this august House to a very imporant sphere of our culture which is music. Since the very beginning of our

^{**}Not recorded.